

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **02.07.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : Jigsaw Solutions  
-Vs-  
M/s.Insara Technologies Pvt. Ltd.

**MAIN PETITION NUMBER** :CP/559/IB/2017

**(IA/MA) APPLICATION NUMBERS**

IA/965(CHE)/2022

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**ORDER**

Present: Shri. Sandeep Kumar Ambalavanan, Ld. Counsel for the  
Applicant.

Shri. V. Manivannan, Ld. Counsel for the Liquidator along with  
the Liquidator.

It is stated that forensic audit has been completed.

Ld. Counsel for the Applicant submits that he has to respond to the forensic  
audit report.

Ld. Counsel for the Respondent submits that there is no assets with the  
Liquidator. The dissolution application is to be filed and he is awaiting for the  
outcome of the above application.

List the application for hearing on **02.08.2024**.

Sd/-  
**VENKATARAMAN SUBRAMANIAM**  
**MEMBER (TECHNICAL)**

Sd/-  
**SANJIV JAIN**  
**MEMBER (JUDICIAL)**

vs